Government with particular reference to personnel policies and practices. The Committee's report is being processed. Otherwise also efforts are constantly being made to improve industrial relations.

ब्रिटिश नागरिकों को पेंशन का भुगतान

288. **श्री ओम प्रकाश त्यागी :** क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार स्वतंत्रता के पश्चात भारत में सेवानिवृत होने वाले ब्रिटिश नागरिकों को पेंशन का भुगतान करती है;

(ख) यदि हां, तो इस प्रकार की पेंशन के भुगतान के लिये सरकार प्रतिवर्ष कितनी रकम देती है;

(ग) क्या सरकार उन व्यक्तियों की पेंशन बंद करने का विचार रखती है; और

(घ) यदि नहीं, तो उसके क्या कारण हैं ?

PAYMENT OF PENSION TO BRITISH NATIONALS

288. SHRI OM PRAKASH TYAGI : Will the Minister of FINANCE be pleased to state :

(a) whether Government pay pension to the British Nationals who retired in India after Independence;

(b) if so, what amount is disbursed by Government every year towards the payment of such pensions;

(c) whether Government propose to stop payment of pensions to those persons; and

(d) if not, the reasons therefor ?]

वित्त मंत्रालय में राज्य मंत्री (श्री के० आर० गणेश) : (क) जो अधिकारी भारत सरकार अथवा भारत की किसी रियासत की सरकार की सेवा से निवृत्त हुए थे, उनकी स्टालिंग पेंशनों की देनदारी, ब्रिटेन की सरकार के साथ 1955 में हुए समझौते के कारण 1 अप्रैल 1955 से ब्रिटेन की सरकार को अन्तरित कर दी गई। जो ब्रिटिश राष्ट्रिक, स्वतन्त्रता प्राप्ति के बाद भारत में सेवा निवृत्त हुए थे और जो उक्त समझौते के अन्तर्गत नहीं आते, उनकी पेंशनें भारत सरकार द्वारा देय हैं।

(ख) यह सूचना तत्काल उपलब्ध नहीं है।

(ग) और (घ) संगत नियमों में दिये गये विशिष्ट कारणों से ही पेंशन को रोका जा सकता है। इस सम्बन्ध में, पेंशनों की राष्ट्रीयता के सन्दर्भ में कोई भेदभाव नियमों में नहीं किया गया है।

t;THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) As a result of the Agreement with the Government of U.K.. in 1955, the liability for sterling pensions in respect of officers who had retired from service under the Government of India or the Government of a State in India, was transferred to U.K. Government with effect from 1st April, 1955. Pensions to the British Nationals, who retired in India afier Independence and who are not covered by the above Agreement, are payable by the Government of India.

(b) The information is not readily available.

(c) and (d) A pension can be withheld only for specific reasons as provided in the relevant rules. In this matter the rules do not make any distinction between pensio ners with reference to their nationali ties.]

CEILING ON REMITTANCES BY FOREIGN INVESTORS

289. SHRI M. K. MOHTA :
SHRI YOGENDRA SHARMA:

Will the Minister of FINANCE be pleased to state :

†[ ] English translation.

(a) whether it is a fact that Government propose to fix a ceiling on remttances by foreign investors in the country; and

(b) if so, the details thereof and the reaction if any, of the foreign firms operating in the country with regard to Government's decision ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) and (b) Government's policy has all along been to allow freely the remittance of profits and dividends after payment of Indian taxes. As some of the foreign controlled companies, specially the foreign owned oil refinery companies, have been drawing heavily on their reserves in order to declare high dividends resulting in increa'ed remittances abroad, Government have now taken a decision whereunder remittance facilities in respect of dividends declared by 100% foreign owned companies, wholly or in part out of reserves, will be conditional on the Reserve Bank being satisfied (i) that the reserves have been drawn upon only for maintaining the dividend quantum at the average of the previous 5 years or at 10 per cent of the paid capital, whichever is more, (ii) that the drawal on reserves does not exceed 10 per cent of the total of the paid up capital and free reserves of the company at the beginning of the year and (iii) that the balance of free reserves left after the drawal does not fall below 15 per cent of the total of paid up capital and reserves as in (ii) above.

No representations have been received from foreign firms so far against the above decision of the Government.

पाकिस्तान में अघोषित भारतीय युद्धबन्दी

290. श्री ओमप्रकाश त्यागी : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह यह सच है कि पाकिस्तान ने हाल में युद्धबन्दी बनाए गए भारतीय जवानों की पूरी सूची अभी तक भारत को नहीं भेजी है; और

(ख) क्या सरकार ने इस मामले पर पाकिस्तान सरकार से बातचीत की है और यदि हां, तो उसका क्या परिणाम निकला ?

UN-DECLARED INDIAN PRISONERS OF WAR IN PAKISTAN

290. SHRI OM PRAKASH TYAGI: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that Pakistan has not so far supplied to India a complete list of the Indian Jawans taken prisoners during the recent war; and

(b) whether Government have taken up the matter with the Government of Pakistan and if so, with what results ?]

रक्षा मंत्री (श्री जगजीवन राम) : (क) तथा (ख) 1006 लापता सैनिक तथा पैरा-सैनिक कार्मिकों में से पाकिस्तान ने रेडक्रास की अन्तर्राष्ट्रीय समिति के माध्यम से 638 को युद्ध बन्दी घोषित किया है जिनमें एक वह व्यक्ति भी सम्मिलित है जिसकी पहचान नहीं हो सकी। शेष 369 सैनिक तथा पैरा सैनिक कार्मिकों की सूचियां पाकिस्तानी प्राधिकारियों के साथ जांच के लिए रेडक्रास की अन्तर्राष्ट्रीय समिति के पास भेज दी गई हैं। रेडक्रास की अन्तर्राष्ट्रीय समिति इन सूचियों की अभी जांच-पड़ताल कर रही है।

THE MINISTER OF DEFENCE (SHRI JAGJ1VAN RAM) : (a) and (b) Out of a total of 1006 missing Military and Para Military personnel, Pakistan, through International Committee of Red Cross, has declared 638 including one unidentified person, as Prisoners of War. Lists of the remaining 369 Military and Para Military personnel have been sent to the International Committee of Red Cross for verification with Pakistani authorities. These lists are under investigation by the International Committee of Red Cross.

DIRECT AIK SERVICE BETWEEN BHUBNESHWAR AND DELHI

291. SHRI SUNDAR MANI PATEL: SHRI CHANDRAMOULI JAGARLAMUDI: SHRI LOK.ANATH MISRA: SHRI K. P. SJNGH DEO: SHRI K. C. PANDA:

†[ ] English translation,